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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ **FAO 208/2019, CM APPL. 22938/2019**
EMPLOYEE STATE INSURANCE CORPORATION.....Appellant
Through: Ms. Devyani Ashra, Advocate with
Mr. Arvind Kumar Bansal

versus

VINOD SHARMARespondent
Through: None.

CORAM:
HON'BLE MR. JUSTICE MANOJ KUMAR OHRI

% **ORDER**
20.03.2026

Renotify on 07.08.2026.

MANOJ KUMAR OHRI, J

MARCH 20, 2026/rd